

New Lines in Andhra Pradesh

329. Dr. K. L. Rao: Will the Minister of Railways be pleased to state:

(a) the criteria of the Railway Ministry in constructing new Railway lines;

(b) the new lines sanctioned in the past five years and whether they conform to the policy enunciated; and

(c) the new lines in Andhra Pradesh for which surveys have been made in the last ten years or are proposed to be made?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) In the matter of construction of new lines, each new line is considered on its merits which cover a wide field including operational, financial, strategic, social, economic and other aspects.

(b) As regards first part of the question a statement showing new lines sanctioned in the past five years is laid on the Table of the House. [See Appendix I. annexure 42.] As regards the second part of the question the answer is in the affirmative.

(c) The Kottavalasa-Bajladilla line of which a portion falls in Andhra Pradesh was surveyed during the period and its construction is in progress. There is no immediate proposal for undertaking further surveys for new lines falling in Andhra Pradesh.

Violations of Forest Act

330. Shri Dasaratha Deb: Will the Minister of Food and Agriculture be pleased to state:

(a) how many cases of alleged violation of Forest Act have been instituted by the Authority of Silasari Forest Reserve, Tripura against the local people since 1960;

(b) for how many years the cases are pending in courts;

(c) the reason for the prolongation of those cases; and

(d) what steps are being taken to expedite the cases?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) to (d). The required information is being collected and will be placed on the Table of the Sabha as soon as available.

Unauthorised occupation of Khas Land in Tripura

331. Shri Dasaratha Deb: Will the Minister of Food and Agriculture be pleased to state:

(a) whether any Khas land was found under the unauthorised occupation by Ludua Tea Estate, Sub-room, Tripura;

(b) if so, the total acreage of land that has been made available there; and

(c) if so, whether Government contemplate to allot such lands to persons who have been cultivating the same as share-croppers for a long time?

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): (a) No.

(b) and (c). Do not arise.

सुगौली और हरिनगर के चीनी के कारखाने

३३२. श्री विभूति मिश्र : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने सुगौली और हरिनगर, जिला चम्पारन (बिहार) के चीनी मिलों की जांच के लिये दो पैनल नियुक्त किये थे;

(ख) यदि हां, तो क्या पैनल ने जांच की और जांच के बाद रिपोर्ट दी है; और